

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3505
ANSWERED ON MONDAY THE 15th JULY, 2019
ASHADHA 24, 1941 (SAKA)**

**MONITOR INVOLVEMENT OF CSR INITIATIVES
QUESTION**

3505. SHRI MANOJ TIWARI:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government has any proposal to monitor the involvement of CSR initiatives in the field of Reproduction and Children Health in near future;**
(b) if so, the details of the project status thereof;
(c) if not, the reasons therefor; and
(d) the details of the steps taken/being taken in this regard?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (d): Section 135 of Companies Act, 2013 (Act) empowers the Board of a company to select CSR programmes/projects/activities to be undertaken as enlisted in Schedule VII of the Act. The entire CSR architecture is disclosure based and CSR mandated companies are required to file CSR initiatives annually in MCA21 registry. Government has recently established Centralized Scrutiny and Prosecution Mechanism to monitor CSR compliance by companies. Whenever any violation of CSR provisions is found, letters calling for information are sent. Where non-compliance is established, sanction for prosecution is accorded following due process of law.
